THE HIGH COURT OF MADHYA PRADESH

M.Cr.C. No. 2223 of 2021 (Salman Khan Vs. State of MP)

Indore, Dated: 19/1/2021

Shri M.I. Ansari learned counsel for applicant.

Ms. Dristi Rawal learned Panel Lawyer for the respondent/State.

Heard through video conferencing.

Learned counsel seeks to withdraw the instant bail application with liberty to revive the prayer after eight weeks.

Prayer accepted.

Accordingly, the instant bail application is dismissed as withdrawn with the aforesaid liberty.

(Rohit Arya) Judge

BDJ